

that the suspension of a clerk has any relation to the allegations made in the news item.

(b) and (c) Yes, Sir. The Committee of the Internal Audit of the NCCF suggested that an in-built system for disposal of stocks which are not required by the member-co-operatives should be formulated to avoid the recurrence of sales of such stocks to private traders without any approved procedures. With regard to sale of consumer goods to the private parties at lower rates and non-settlement of outstanding claims with some parties, the Committee of Internal Audit has suggested that explanations should be called for from the Branch Manager, concerned Branch officers as well as the officers responsible for maintenance of accounting records for taking further appropriate action. The report is being examined by the NCCF to initiate disciplinary action.

Ad-hoc allotment of Government accommodation

2089. SHRI SURENDRA SINGH THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cases in which restriction of locality was made at official level in first out-of-turn allotment and ad hoc allotment of Government accommodation during 1986;

(b) what is the number of allottees out of these who belong to the Directorate of Estates and Ministry of Urban Development;

(c) whether Government propose to eliminate the misuse of power of restriction of locality at the official level; and

(d) what steps are being taken to streamline the procedure of allotment of accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):

(a) 230.

(b) 35.

(c) and (d) Decision for restriction of allotment is taken with the approval of competent authority and there is no misuse of power of restriction of allotment and therefore, question of streamlining the procedures does not arise.

Neradi Dam

2090. SHRI BASUDEV MOHAPATRA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government are aware that a joint agreement has been signed between Orissa and Andhra Pradesh Governments for the construction of Neradi Dam on Bansadhara river which would have irrigation potentiality for both the States;

(b) if so, how much land is likely to be irrigated in the States of Orissa and Andhra Pradesh; and

(c) whether the dam is likely to be completed in the scheduled time and what would be the cost of this project?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c) Details have not been finalised.

Kailash Cooperative Housing Society, Delhi

2091. SHRI M. KADHARSHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what are the details of forty three original members of the Kailash Cooperative Housing Society, Delhi;